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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 415/2017 in C.P. No. 195/241-242-246/NCLT/AHM/2017

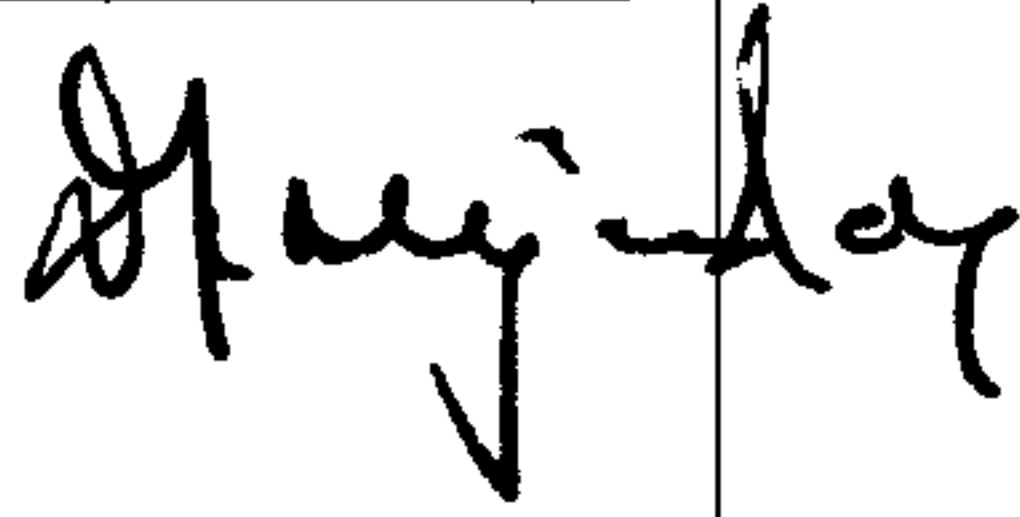
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

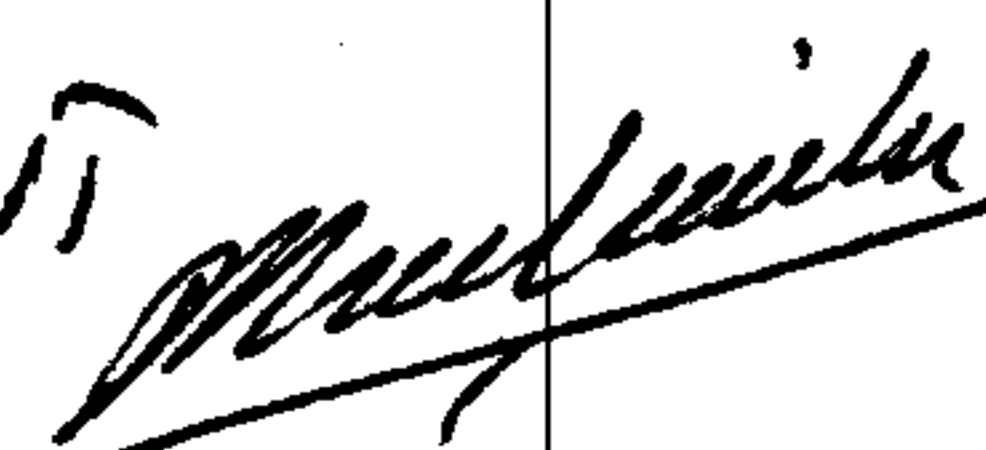
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017**

Name of the Company: Sanjay Attara
V/s.
Komoline Aerospace Ltd. & Ors.

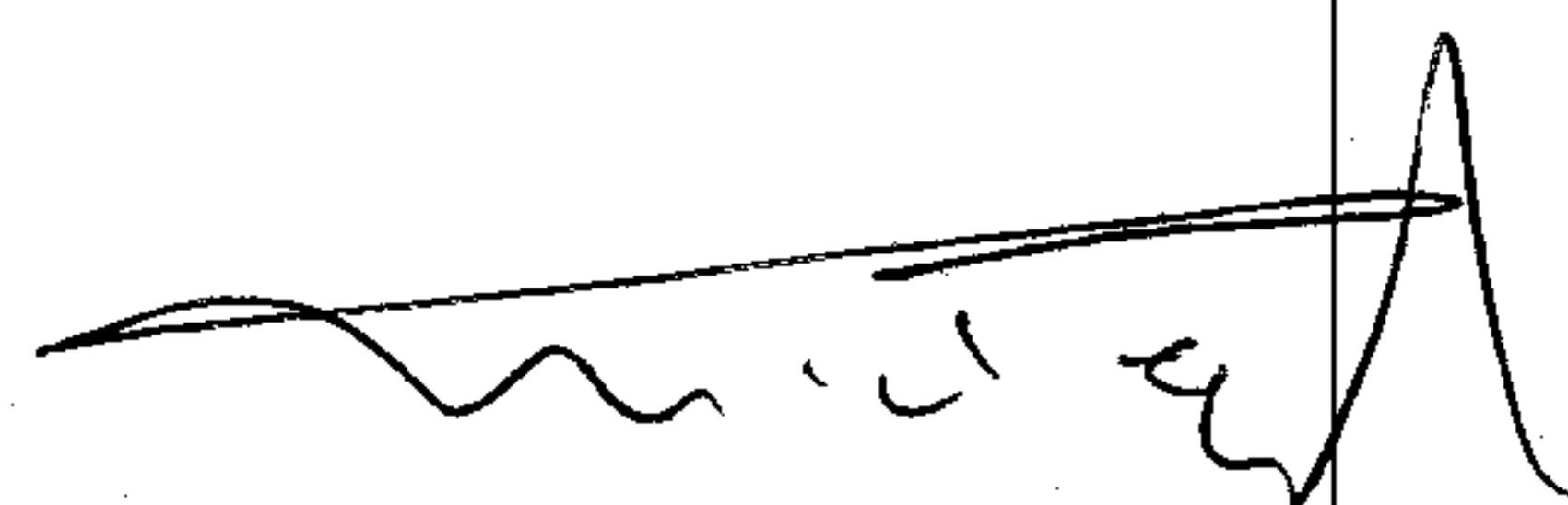
Section of the Companies Act: Section 241-242-246 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	DIVYANG MAJMUDAR	FCA	Applicant/ Petitioner	
	with Rasesh Sanjanwala	Advocate		
	Sn. Ad			

2.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT NO. 2	
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3 Anand Yagnik



ORDER

Learned Senior Advocate Mr. Rasesh Sanjanwala with Learned FCA Mr. Divyang Majmudar present for Applicant. Learned Advocate Mr. Pavan Godiawala present for Original Respondent no. 2. Learned Advocate Mr. Anand Yagnik present for Original Respondent no. 1 in IA 415/2017. None present for other Respondents.

Proof of service of copy of application on Respondent no. 4 filed.

None appeared for Respondent no. 4.

Respondents shall file their reply on or before 21.12.2017 serving a copy in advance to other side.

List the matter on 22.12.2017 for hearing.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 20th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL